

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CA No. 18/JPR/2024
CP No. 30/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mukud Raj Monga

...Petitioner

Versus

Baldev Monga & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Batra, Adv.
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Naresh Batra, Adv. appearing on behalf of the Petitioner. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent.

CA No. 18/JPR/2024

This CA has been filed for seeking amendment of the Company Petition under Section 424 of Company Act, 2013 read with Rule 11 of NCLT Rule, 2016. Copy of this application may be furnished to the learned counsel for the respondent.

It is stated by learned counsel for the Petitioner that another application with the affidavit has been filed by E-filing in which some subsequent developments have been pleaded. During the pendency of the present CP, the Respondent has

Sd/-

Sd/-

filed a civil suit before the court of Learned District Judge Kota, Rajasthan and those subsequent developments be taken as part of the present application. Copy of the additional affidavit may be furnished to the learned counsel for the respondent. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 04.06.2024.



Sdr

(Ashish Verma)
Technical Member



Sdr

(Deep Chandra Joshi)
Judicial Member

May 06, 2024